

26-3-92
(18)

-3-

OA-515/91

Mr CP Menon
Mr TA Rajan

Though the applicant states that he wants time to file rejoinder, it appears that from the records that even a reply has not been filed. Nevertheless, we direct the respondents to file reply within 2 weeks, if not already filed. Rejoinder, if any, within a week thereafter.

List for final hearing along with OA-577/90
No further adjournment will be given.

AVH
(AVH)

U
(NVK)

26-3-92

20.4.92
(18)

Mr. CP Menon
Mr. MC Cheren

List on 26.5.92 along with
OA-577/90

AVH
(AVH)

SPM
(SPM)

20.4.92

Reply by Respsd by
on 20.4.92
AVH

Rejoinder on
26.4.92
AVH

Argument note
by Respsd by
on 20.4.92
AVH

Addl. Argument
note by Apppls
on 25.5.92
AVH

M
(AVH)

26-5-92

M
(SPM)

Heard.
Judgment on 29.6.92

28.6.92

Order pronounced
in the open Court
[initials] (SPM)

P.O. issued
and file closed
on 10.7.92
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